

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.76933 of 2019
and
Excise Appeal No.75931 of 2019**

(Arising out of Order-in-Appeal No.247/HAL/CE/2018-19 dated 20.12.2018 passed by
Commr. of Central Excise (Appeals), Kolkata II)

CGST & Excise, Haldia

15/1, Strand Road, Kolkata-700001

Applicant (s)

VERSUS

M/s Exide Industries Ltd.

Durgachak, Dist.-Purba Midnapore,
West Bengal-721602

Respondent (s)

APPEARANCE :

None for the Appellant

Shri A. K. Biswas , Consultant for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.77324/2019

FINAL ORDER NO.76335/2019

DATE OF HEARING : 03.10.2019

DATE OF DECISION : 03.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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